

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A.No.1221/93

Date of Order 30.9.93

Between

1. M. Sathoji
2. P. Sudhaker

.. Applicants

AND

1. The Senior Post Master, Head Post Office
Secunderabad - 500 003.
2. The Director-General of Posts,
Dak Bhawan, Sansad Marg,
New Delhi - 110 001.
3. The Sr. Supdt. Post Offices,
Secunderabad.

.. Respondents

Counsel for the Applicants : Mr. Krishna Devan

Counsel for the Respondents : Mr. N.R. Devaraj

CORAM:

THE HON'BLE MR. JUSTICE V. NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR. P. T. THIRUVENGADAM : MEMBER (ADMN).

Contd., 2.

STAMP

OA.1221/93

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Judgement

(as per Hon. Mr. P.T. Thiruvengadam, Member (Admn.))

Heard Sri Krishna Devan, learned counsel for the applicants and Sri N.R. Devaraj, Standing counsel for the respondents.

2. The two applicants in this OA were working as Post-men (LGO's) in the Secunderabad Division, in the years 1988 & 1989. The applicants qualified as Postal Assistants respectively in the Departmental examination. Prior to promotion to the higher cadre, the applicants underwent induction to Postal Assistants Training in the PTC, Mysore, from 16-8-1988 to 5-11-1988 and from 17-7-1989 to 6-10-1989, respectively.

The training programme is residential and board and lodging at the Training Institute are compulsory. This OA has been filed praying for reimbursement of mess charges and for the payment of $\frac{1}{4}$ th of Daily Allowance for the period of training as above as the same was not allowed by the administration (Respondents).

3. In accordance with the Government of India Orders quoted below SR.164 at Item (5)3 of the Swamy's Compilation of FR&SR Part-II, Travelling Allowances, at Page-192, outstation participants in cases as above are eligible for actual expenditure on board and lodging plus $\frac{1}{4}$ th of full Daily Allowance. Hence, the applicants are entitled for the amount claimed by them. The above point has been squarely covered in the order by this Tribunal in OA.741/93. Accordingly, the applicants are entitled for reimbursement of mess charges plus $\frac{1}{4}$ th Daily Allowance for the training period

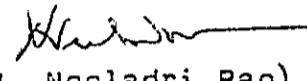
2nd Oct

at PTC, Mysore, from 16-8-1988 to 5-11-1988 and from 17-7-1989 to 6-10-1989 respectively as prayed for. It is needless to say that any amount paid towards the reimbursement of the above charges already, by the administration can be deducted.

4. This DA is ordered accordingly at the admission stage. No costs. This order has to be implemented within a period of six months from the date of receipt of the same.

P. J. Dasi

(PT Thiruvengadam)
Member (Admn)


(V. Neeladri Rao)
Vice Chairman

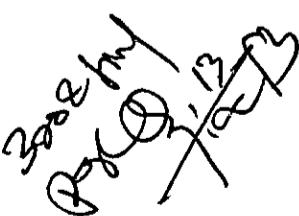
Date : September 30, 1993
Dictated in the Open Court


Deputy Registrar (J)

To

1. The Senior Postmaster, Head Post Office, Secunderabad-3.
sk
2. The Director-General of Posts, Dak Bhavan, Sansad Marg, New Delhi-1.
3. The Sr. Supdt. of Post Offices, Secunderabad.
4. One copy to Mr. Krishna Devan, Advocate, CAT.Hyd.
5. One copy to Mr. N.R. Devraj, Sr. OGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm


30/9/93
P.T. Thiruvengadam

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI :MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 30-9-1993.

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No. 1221/93

T.A.No.

(W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

